

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70137 of 2019

(Arising out of Order-in-Appeal No.521-ST/APPL/LKO/2018 dated 15/10/2018
passed by Commissioner (Appeals) Customs, GST & Central Excise, Lucknow)

M/s Uttar Pradesh Development Systems

Corporation Ltd.

.....Appellant

(2nd Floor, Uptron Building, Gomtinagar, Lucknow-226010)

VERSUS

Commissioner of Central Excise &

Service Tax, Lucknow

....Respondent

(7-A, Ashok Marg, Lucknow)

APPEARANCE:

A Letter on Record, for the Appellant

Shri Santosh Kumar Agarwal, Authorised Representative for the
Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. - 70188 / 2020

Date of Hearing : 17 February, 2020

Date of Decision : 17 February, 2020

PER: ARCHANA WADHWA

On matter being called, our attention stand drawn to a
letter addressed by the advocate for the appellant. It stands
disclosed that the appellant has applied for SABKA VISHWAS
(LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands
accepted by the Revenue. In support, he has produced SVLDRS-
4, discharge certificate.

Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks